(b) Recruitment Rules in the Export Inspection Agency provide for 50 per cent posts of Assistant Directors to be filled by promotion from the Departmental candidates subject to requisite qualifications for the post and selection made by the Departmental Promotion Committee. The remaining 50 per cent of the posts as per recruitment Rules are filled in by direct recruitment.

(c) and (d). As stated above, there is a fixed promotion quota of 50 per cent for recruitment to the post of Assistant Directors in the Export Inspection Council. Departmental candidates who fulfil qualifications/experience prescribed in this regard are also allowed to compete with the open market candidates and take their chances for recruitment against the open market quota For higher posts above Assistant Directors i e. Deputy Directors, Dy Chief Executives, and Joint Directors there is provision for 100 per cent promotion in the recruitment rules All these provisions adequately protect the legitimate interests of the employees of the Export Inspection Council and ensure reasonable promotion opportunities for them.

Construction of Barapani Airport near Shillong

2364 SHRI AMAR ROY PRADHAN: Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

(a) whether the construction of Barapani Air Port near Shillong has been completed; and

(b) the amount spent for it so far?

THE MINISTER OF TOURISM AND CIVIL AVIATION (SHRI PURUSHOTTAM KAUSHIK): (a) Construction of Barapani Airport, comprising runway, apron, taxi-way, technical and residential buildings has been completed. The terminal building is likely to be completed by April, 1978.

(b) The total amount spent so far for all the item of works is about Rs. 126.02 lakhs.

सूरत में हीरा उद्योग के एक दस्तकार द्वारा एक हजार रुपए का एक करेंसी नोट जलाया जाना

2365. **श्री एम० ए० हुसैन अलहाज :** क्या वित्त मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि सूरत में हीरा उद्योग के एक दस्तकार ने एक हजार रुपये के एक करेंसी नोट का सिगरेट बना कर उसे एक सरकारी अधिकारी के सामने पिया; और

(ख) यदि हां, तो क्या करेंसी नोटों का जलाया जाना कानूनी है और यदि नहीं, तो सरकार द्वारा इस कारीगर के विरुद्ध कोई कार्यवाही न करने के क्या कारण है ?

वित्त मंत्रालय में राज्य मंत्री (श्री जुल्फिकार उल्लाह) : (क) इस विषय पर सरकार का ध्यान एक प्रैस विज्ञप्ति की ओर दिलाया गया है :

(ख) 16 जनवरी, 1978 को ऊंचे मूल्य वर्ग के बैंक नोट (विमुद्रीकरण) अध्यादेश 1978 के प्रख्यापित किये जाने के बाद ऊंचे मूल्य के बैंक नोट विधिमान्य मुद्रा नहीं रहे । ऐसे नोटों के मालिक या धारक द्वारा यदि ऐसा कोई नोट जला दिया जाय तो इस अध्यादेश में उनके लिए किसी दण्ड का विधान नहीं है । क्योंकि इस अध्यादेश के उपबन्धों के अन्तर्गत इस प्रकार की कार्रवाई को कोई जुर्म नही माना जाता इसलिए ऐसे व्यक्तियों के विरुद्ध कोई कार्रवाई नहीं की जा सकती है ।